

REPORT OF REHABILITATION FINANCE
ADMINISTRATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guba): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1954 under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. S-467/54.]

the best wishes of our Assembly to your Parliament."

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—concl'd.

Mr. Speaker: The House will resume the third reading of the Code of Criminal Procedure (Amendment) Bill, 1954. As the House is aware, five hours had been allotted for the third reading of the Bill, but, as agreed to by the House yesterday, two hours out of this were given for the conclusion of the second reading at 5 P.M. so that three hours may be taken up by the third reading today. Since the second reading concluded by 4-40 P.M. and the third reading was taken up 20 minutes before 5 P.M., two hours and 40 minutes now remain for the third reading. This would mean that voting on the Bill, as amended, will take place by about 2-40 P.M.

PREVENTIVE DETENTION
(AMENDMENT) BILL

PRESENTATION OF PETITION

Shri K. K. Basu (Diamond Harbour): I beg to present a petition signed by sixty three thousand five hundred and forty-one petitioners in respect of the Preventive Detention (Amendment) Bill, 1954.

The House will, thereafter take up the motion for concurrence in the recommendation of the Rajya Sabha for reference of the Hindu Minority and Guardianship Bill to the Joint Committee for which five hours have been allotted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTEENTH REPORT

Shri Altekar (North Satara): I beg to present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

Shri M. A. Ayyangar (Tirupatt): At the third reading stage, I would like to say a few words regarding the Criminal Procedure Code (Amendment) Bill. I had not the pleasure of participating in the debate, nor do I pretend to have contributed to the debate at all, because I had no opportunity. However, I had an opportunity of watching it from day to day and intervening from time to time in whichever manner I was able to.

MESSAGE FROM PRESIDENT OF
GRAND NATIONAL ASSEMBLY
OF TURKEY

Mr. Speaker: I have to convey a message which has been received from the President of the Grand National Assembly of Turkey through the leader of the Indian Parliamentary Delegation, which visited Turkey recently. The message reads:

Now, this is not a controversial Bill, as can possibly be said with respect to political and economic issues or Bills relating to them. But almost every clause provoked some controversy. I must congratulate the whole House on the goodwill that prevailed. No partisan spirit was there and no Party whip was ever issued so far as most of the clauses are concerned—indeed I can say, even with respect to

"It is a pleasant duty for me to assure Your Excellency that the goodwill of the Indian Parliament as conveyed by Your Excellency is fully reciprocated in the Grand National Assembly of Turkey, and to request you to be so good as to convey, in return,